

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH: BANGALORE**

**BEFORE SHRI GEORGE GEORGE K., JUDICIAL MEMBER
AND
SHRI B.R. BASKARAN, ACCOUNTANT MEMBER**

IT(IT)A No.1961/Bang/2019
Assessment Year: 2010-11

M/s. Green Hills Software LLC (formerly known as Green Hills Software Inc.) 4 th Floor BMTC Building Koramangala, 80 Ft. Road Bengaluru PAN NO : AAHCG0269P	Vs.	Deputy Commissioner of Income-tax (IT) Circle-2(1) Bangalore
APPELLANT		RESPONDENT

Appellant by	:	Shri Keerthi Narayan, A.R.
Respondent by	:	N O N E

Date of Hearing	:	31.12.2020
Date of Pronouncement	:	31.12.2020

ORDER

PER B.R. BASKARAN, ACCOUNTANT MEMBER:

The assessee has filed this appeal challenging the assessment order dated 8.06.2019 passed by the assessing officer u/s 143(3) rws 147 rws 144C of the Act for the assessment year 2010-11 in pursuance of directions given by Ld Dispute Resolution Panel (DRP).

2. The assessee has filed a letter stating that the assessee has opted to settle the dispute in its appeal under Direct Taxes Vivad Se Vishwas Act, 2020. It is further stated that the assessee has filed Form No.1 & 2 for the appeal filed by the assessee and it has also

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received Form No.3. Accordingly it is submitted that appeal of the assessee may be dismissed as withdrawn.

3. We heard Ld D.R, who did not object to the prayer of the assessee. Since the issues contested in the appeal of the assessee have been settled under the Direct Taxes Vivad Se Vishwas Act, 2010, we dismiss the appeal of the assessee as withdrawn. However, we give liberty to the assessee to seek recall of this order in accordance with law, if the circumstances so warrant.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on 31st Dec, 2020

Sd/-
(George George K.)
Judicial Member

Sd/-
(B.R. Baskaran)
Accountant Member

Bangalore,
Dated 31st Dec, 2020.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar, ITAT, Bangalore.